

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.3564
TO BE ANSWERED ON 13TH MARCH, 2026**

SERIOUS FOOD SAFETY IRREGULARITIES

**†3564. SHRI KULDEEP INDORA:
SHRI MURARI LAL MEENA:**

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether the Government is aware of reported instances of food safety violations by certain restaurants, hotels and multi-national fast-food chains, including use of rotten/sub-standard ingredients and cooking oil with Total Polar Compounds (TPC) exceeding the prescribed limit of 25 per cent in the country, particularly in Rajasthan and if so, the details thereof, State-wise;

(b) whether such violations have been reported from various States and are not limited to isolated cases and if so, the details thereof including the number of inspections, seizures and prosecutions carried out during the last three years, particularly in Jaipur and Dausa districts, State-wise and district-wise;

(c) whether Used Cooking Oil (UCO), meant for collection by authorised agencies for biodiesel production, is being illegally reprocessed or resold in the market by unscrupulous traders and if so, the action taken thereon;

(d) the details of penal action, including improvement notices, licence suspension/cancellation and fines imposed by the Food Safety and Standards Authority of India and State/UT authorities during the last three years; and

(e) whether the Government proposes to strengthen enforcement under the Food Safety and Standards Act, 2006, including mandatory on-site TPC testing, enhanced traceability mechanisms, stricter penal provisions and increased surprise inspections and if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) to (e): Food Safety and Standards Authority of India (FSSAI) is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage,

distribution, sale and import to ensure availability of safe and wholesome food for human consumption. The implementation and enforcement of the Food Safety and Standards (FSS) Act, 2006 is a shared responsibility between the Central and State Governments.

Towards this, surveillance, monitoring, inspection and random sampling of various food products, including the Total Polar Compounds (TPC) of the cooking oils, are conducted to check compliance with the quality and safety parameters and other requirements as laid down under Food Safety and Standards Act, 2006, rules and regulations made thereunder. State-wise details of the action taken including Rajasthan for the last three years, is at **Annexure**. Further, the details of enforcement action taken in Dausa and Jaipur districts of Rajasthan from 01st January 2023 to February 2026 is as follows:-

Sr. No.	Name of District	Number of Samples Analysed	Number of Prosecutions in Court Regarding Non-Conforming Samples	Number of Licence Cancellations in Concerned Cases
1	Dausa	20	8	0
2	Jaipur	446	107	0

FSSAI has launched the Repurpose Used Cooking Oil (RUCO) initiative, to enable collection and conversion of Used Cooking Oil (UCO) into Biodiesel and Soap. FSSAI mandates Food Business operators (FBO) to maintain record of UCO disposal if edible oil consumption for frying is more than 50 liters per day. Till now, 53 Non Food Production Units for collection of UCO from FBOs have been enrolled. For an effective implementation of UCO disposal guidelines, there is a provision for inspections of food businesses for effective disposal of UCO and Non Food Productions (NFP) units, and their Aggregators.

For compliance with the set standards, limits, & other statutory requirements under the Act and Food Safety and Standards Regulations, FSSAI, through its four (04) regional offices and State/UT food safety authorities, conducts surveillance, inspections, sampling, and enforcement activities in the country. If any deviations from the standards or violations to the FSSR are observed, the defaulting food business operators (FBOs) including food service establishments have been subjected to regulatory actions, including punitive measures, as stipulated under the FSS Act, 2006 and rules and regulations made thereunder.

Annexure

State-wise details of the action taken including Rajasthan for the last three years													
S. No.	State/UT	(2024-2025)				(2023-2024)				(2022-2023)			
		No. of Samples Analysed	Civil Cases	Criminal Cases	Cancelled License	No. of Samples Analysed	Civil Cases	Criminal Cases	Cancelled License	No. of Samples Analysed	Civil Cases	Criminal Cases	Cancelled License
			Decided with Penalty	No. of Convictions			Decided with Penalty	No. of Convictions			Decided with Penalty	No. of Convictions	
1	Andaman And Nicobar Islands	810	0	0	1	0	0	0	0	1200	58	0	0
2	Andhra Pradesh	5984	464	8	15	6439	646	8	40	3607	339	12	64
3	Arunachal Pradesh	125	7	0	5	501	2	0	25	258	0	0	20
4	Assam	1705	0	0	19	1139	0	0	0	602	0	0	0
5	Bihar	2863	25	0	7	2806	79	0	10	2935	39	0	10
6	Chandigarh	374	116	41	5	311	87	52	1	473	27	8	4
7	Chhattisgarh	2069	143	6	1	1373	86	2	0	1468	119	8	0
8	Dadra and Nagar Haveli & Daman & Diu	56	0	0	0	185	0	0	0	164	13	0	0
9	Delhi	2624	18	16	1	3412	36	12	1	3133	86	10	0
10	Goa	1172	11	0	0	599	17	0	1	699	11	0	4
11	Gujarat	12387	859	91	8	15841	1701	65	7	14562	547	24	15
12	Haryana	2233	599	59	20	3485	593	47	15	4445	915	35	25
13	Himachal Pradesh	1587	471	0	3	1618	376	2	6	2720	93	1	9

14	Jammu & Kashmir	6955	1,239	29	17	9057	1612	22	19	13502	1592	15	42
15	Jharkhand	364	52	0	1	384	59	0	2	943	44	8	1
16	Karnataka	9371	283	32	34	5492	75	16	50	3416	191	15	56
17	Kerala	10767	1,088	206	40	10792	854	134	137	8533	454	33	90
18	Ladakh	417	38	0	0	638	19	0	1	220	23	0	0
19	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
20	Madhya Pradesh	13920	2,597	22	3	13998	1938	46	10	12507	1908	71	22
21	Maharashtra	5403	1,147	0	9	5087	154	0	4	11077	198	5	17
22	Manipur	126	2	0	1	168	0	0	0	169	0	0	3
23	Meghalaya	388	0	0	0	123	0	0	0	409	0	0	0
24	Mizoram	0	0	0	0	0	0	0	0	140	0	0	0
25	Nagaland	223	0	0	0	138	3	0	1	109	0	0	1
26	Orissa	2282	27	0	2	2003	0	0	24	1368	47	0	40
27	Puducherry	173	0	0	0	31	0	0	0	0	0	0	1
28	Punjab	4131	333	8	1	6041	1204	102	0	8179	1404	5	1
29	Rajasthan	13840	3,114	30	2	18536	2181	12	0	13184	2435	4	1
30	Sikkim	254	0	0	0	231	0	0	0	279	4	0	0
31	Tamil Nadu	18071	1,536	492	7	18146	2195	478	36	24188	3714	678	47
32	Telangana	3347	125	0	1	6156	425	0	6	4809	315	0	9
33	Tripura	123	0	0	0	87	0	0	0	31	0	0	0
34	Uttar Pradesh	30380	14,920	215	16	27750	14627	163	9	30140	13148	251	50
35	Uttarakhand	1509	256	4	1	1998	332	0	1	1839	507	5	1
36	West Bengal	14502	672	6	0	5948	285	0	2	6203	233	0	0
	Total	170535	30142	1265	220	170513	29586	1161	408	177511	28464	1188	533